

BAIL APPLICATION

FIR No.: 133/2017
PS: Sarai Rohilla Railway Station
State v Hardeep Singh @ Ranjeet s/o Patel Singh @ Jalim Singh
U/s 392, 397, 34 IPC r/w section 137, 146 IR Act

30.07.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Nitin Kumar, Ld. Counsel for applicant through VC.

1. Vide this order, application dated 25.07.2020 filed by accused through counsel for extension of interim bail is disposed off.

2. It is stated, inter-alia, that earlier accused was granted interim bail vide order dated 10/06/2020 for 45 days by this court under the criteria of Hon'ble High Court.

Now, it is prayed that there is another order dated 22/06/2020 and 13.07.2020 passed by Hon'ble High Court and in view of the same, interim bail of the accused be extended further.

3. Further reply filed by the IO through electronic mode. The same is taken on record.

4. Arguments heard from both the sides and I have gone through the record including interim bail order dated 10.06.2020.

5. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its order dated 13/07/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr. Held as under :

".....5. In view of the above, we hereby further extend the implementation of the directions contained in our order dated 25th March, 2020 and 15th May, 2020 and 15th June, 2020, till 31st August, 2020 with the same terms and conditions.

6. The Hon'ble Single Bench of this Court in CrI.A.193/2020 titled as Harpreet Singh vs. State vide order dated 1st July,

2020 sought clarification to the following effect:

“7. The queries that the Hon'ble Full Bench may consider and decide for the guidance of all concerned are as follows:

a. Whether the orders made by the Hon'ble Full Bench in W.P. (C) No.3037/2020, **including last order dated 15.06.2020**, apply to all interim orders, whether made in civil or criminal matters, and regardless of whether such orders were made on or before 16.03.2020 or thereafter?

b. Where interim bail or interim suspension of sentence has been granted by a Bench of this court exercising discretion and based upon specific facts and circumstances of a given case, would such orders also stand automatically extended by operation of orders made by the Full Bench in W.P. (C) No.3037/2020?

8. While deciding the issue, the Hon'ble Full Bench may consider the aspect of parity, namely that, on a plain reading of the orders in W.P.(C) No.3037/2020, interim orders granted on or before 16.03.2020 appear to be getting extended by general directions; but those made after 16.03.2020 appear not to be covered thereby.”

7. In this regard, we make it clear that all the directions issued from time to time in this case are based on the ongoing pandemic situation in Delhi. So far as the criminal matters are concerned, these directions have been issued keeping in view the fact that the jail authorities have limited space to keep the inmates and in case of spread of Covid-19 pandemic in the jail, it would not be in a position to maintain physical distancing amongst jail inmates. Looking to this aspect and the possible threat of spreading of viral infection by those persons who are on interim bail/bail/parole granted by this Court **or the Courts subordinate to this Court**, to other inmates of the jail on their return to the jail, the decision of extension of interim bail/bail/parole has been taken from time to time. ***It is clarified that this order of extension of bail/interim bail/parole shall be applicable to all undertrials/ convicts, who are on bail/interim bail or parole as on date irrespective of the fact that they were released on bail/interim bail or parole before or after 16th March, 2020.***

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9. List this matter on 24th August, 2020 for further directions.”.

6. In view of such order and clarification dated 13.07.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.

7. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

NAVEEN KUMAR KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/THC
30.07.2020

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BAIL APPLICATION

State v. Ajay @ Nathu
(Application of Dharmender @ Montu)
FIR No.: 48/2015
PS: Nabi Karim
U/S: 186,353,333,307,201,75,34 IPC &
25,27,54,59 Arms Act

30.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Deepak Sharma (mobile no.9810573758), Ld. Counsel for accused Dharmender @ Montu through VC.

Fresh application for regular bail of accused Dharmender @ Montu filed.

Put up for reply, arguments and appropriate orders on

04.08.2020.

NAVEEN KUMAR
KASHYAP
(Naveen Kumar Kashyap)
ASJ-04/Central/30.07.2020

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BAIL APPLICATION

State v. Gurmeet @ Narender
FIR No.: 268/2019
PS: Wazirabad
U/S: 392,34 IPC

30.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. Satish Kumar (mobile no.9999751567), Ld. Counsel for accused Gurmeet @ Narender through VC.

It is clarified that Police Station is wazirabad and FIR no. 268/2019. Reply not received so far from the IO. Same be awaited.

Put up for reply, arguments and appropriate orders on

31.07.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/30.07.2020

BAIL APPLICATION

State v. Tarun @ Puchi
FIR No.: 01/2019
PS: Darya Ganj
U/S: 392,397,34 IPC

30.07.2020

Present: Sh. Pawan Kumar, Ld. Addl. PP for the state through VC.
Sh. K.S. Verma (mobile no.9250142927), Ld.
Counsel for accused Tarun @ Puchi through VC.

This is an application for extension of interim bail .

Put up for reply ,particularly regarding conduct of the accused while on interim bail, arguments and appropriate orders on

04.08.2020.

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(Naveen Kumar Kashyap)
ASJ-04/Central/30.07.2020